

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 335/2013

New Delhi, this the 27<sup>th</sup> day of July, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)**  
**HON'BLE MR. RAJ VIR SHARMA, MEMBER (J)**

Ms. Mohinder Devi  
W/o. J. S. Mal  
R/o. RZ G-14A,  
West Sagar Pur  
New Delhi-110 046.

....Applicant

(By Advocate : Shri Subhash C. Vashisth with  
Shri Pankaj Sinha and Ms. Richa Singh)

Versus

1. Union of India,  
Through The Secretary,  
Ministry of Home Affairs,  
Govt. of India, North Block,  
New Delhi.
2. Govt. of NCT of Delhi  
Through Chief Secretary,  
IP Estate, New Delhi.
3. Directorate of Social Welfare  
Through Secretary cum Director  
Govt. of NCT of Delhi  
GLNS Building, Delhi Gate,  
New Delhi-110 002.

....Respondents

(By Advocate : Shri Vijay Kumar Pandita)

**ORDER (Oral)**

**By Hon'ble Mr. P.K. Basu**

The applicant's case is that she was appointed as Craft Instructor in the year 1981 and, thereafter, her post was

downgraded to Junior Craft Instructor. She approached the Tribunal in O.A. No.2025/1997, which was disposed of vide order dated 11.08.2000 directing the respondents to consider the filling up the vacancy of Senior Craft Instructor. Incidentally, none had appeared on behalf of the applicant, even on revised call before the Tribunal in O.A. 2025/1997. It is stated by the applicant that the respondents did not take any steps on this order. Neither had the applicant approached the Tribunal through a Contempt Petition.

2. However, the present Application is not for the post of Sr. Craft Instructor but the prayer of the applicant is that the respondents should be directed to promote the applicant to the post of Chief Instructor. In the Organisation, the hierarchy of posts is Junior Instructor, Senior Instructor, Craft Instructor and then Chief Instructor.

3. From para (h) and (i) of the O.A., it is clear that the applicant had applied through the direct recruitment in 1983 and 1984 for the post of Senior Craft Instructor but failed in her attempt to qualify. From the above fact, it will be clear that there is no ground at all for the applicant to seek promotion as Chief Instructor, when she is still Junior Instructor and there are two levels in between, viz. Senior Instructor and Craft Instructor.

4. The O.A. is completely misplaced and, therefore, the same is dismissed. We would have imposed a heavy cost on the applicant

for not only wasting the time of the Tribunal but also public exchequer. However, keeping in view that she is a person belonging to a weaker section, we do not impose any cost.

**(Raj Vir Sharma)**  
**Member (J)**

**(P.K. Basu)**  
**Member (A)**

*/Jyoti/*